

BENGAL.--APPEALS

ACT No. VIII. 1850

(Rep., Act 12 of 1873)

[Passed on the 15th March, 1850.]

1. Certain powers of Zillah and City Judges extended to P.S. Ameens on appeals referred to them.

2. Judge and P. S. A. to record reasons for disallowing appeal.

An act to amend the law for enabling Zillah and City Judges and Principal Sudder Ameens, in certain cases of Appeal, to confirm the decision without summoning the Respondent.

Whereas, it will lessen the delay and expense of appeals, if the powers possessed by Zillah and City Judges of confirming decisions on certain Appeals without serving any notice on the Respondents, are extended to Principal Sudder Ameens, It is enacted as follows:

I. The Powers given to Zillah and City Judges, by Clause Third, Section XVI. of Regulation V. 1831 of the Bengal Code, are extended to Principal Sudder Ameens, in all Appeals referred to them.

II. Every Judge and Principal Sudder Ameens who shall confirm any decision under the said Regulation, or this Act, without giving notice to the Respondent, shall record his reasons for rejecting the Appeal.
